

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

Application No. 397 of 2013 (SZ) (THC)

Applicant(s)

Respondent(s)

Suomotu proceedings initiation against the unscientific evacuation of accumulated waste leading to environmental pollution and health problems

The State of Kerala rep by its Chief Secretary, Secretariat, Thiruvananthapuram and others

Legal Practitioners for Applicant(s)

Legal practitioners for respondent(s)

Smt. Suvitha A.S., for R-1 to R-3, R-8, R-11, R-13 and R-15

Mr.K.R. Harin for R-4

Mr.Abu Backer for R5 & R21

M/s. A.V. Arun and R. Vinoth Kumar for R-6

Mrs.Rema Smrithi for R-9 and R-10

B.S.Krishnan Associates for R-12

Mr.Su. Srinivasan for R16 & R18

People Counsel for Social Justice for R14

Mrs.C.Sangamithrai for R17

Mr.P.B.Sahasranaman for R20

M/s.T.S.Saifudeen for R22

M/s.Dinesh Mathew J.Murikan for R23

M.A.No.125 of 2017

M.A.No.129 of 2017

Note of the Registry	Orders of the Tribunal
Item No.6	<p data-bbox="410 405 756 446">Date: 24th August, 2017</p> <p data-bbox="410 486 1385 1037">It is stated by the learned counsel appearing for the Kerala State Pollution Control Board that except 4th and 12th respondents all other respondents /Trikkakara Municipality have filed reply to the State Pollution Control Board. We make it clear that respondent No.4 viz., Corporation of Kochi and respondent No.12, Cochin Port Trust shall also file their reply within two weeks from today after serving copy to the learned counsel appearing on the other side before the next date of hearing.</p> <p data-bbox="410 1104 703 1145">M.A.No.125 of 2017</p> <p data-bbox="410 1185 1385 1655">This application is filed by the Secretary, Trikkakara Municipality, which is 7th respondent with a prayer to recall the bailable warrant issued on 28.07.2017. The said respondent has filed his reply. Subject to the condition that the Secretary shall attend the Tribunal whenever such order is issued for adjudication of this case, the bailable warrant stands recalled and M.A.No.125 of 2017 stands ordered.</p> <p data-bbox="410 1736 703 1776">M.A.No.129 of 2017</p> <p data-bbox="480 1817 1385 1857">This application is filed by The Secretary, Perumbavoor</p>

Municipality to recall the bailable warrant issued on 28.07.2017. The said respondent has filed his reply. Subject to the condition that the Secretary shall attend the Tribunal whenever such order is issued for adjudication of this case, the bailable warrant stands recalled and M.A.No.129 of 2017 stands ordered.

The following respondents are present in the Tribunal in respect of whom the bailable warrant was recalled and their presence is not required from the next date of hearing except as and when orders are passed:

1. Mr.B.Anil Kumar, Municipal Secretary, Maradu Municipality, Ernakulam.
2. Mr.T.S.Saifudeen, Municipal Secretary Perumbavoor Municipality, Perumbavoor, Ernakulam
3. Mr.Abilash Kumar, Municipal Secretary, Tripunithura Municipality, Ernakulam
4. Mr.Bijuman Jacob, Municipal Secretary, Eloor Municipality, Ernakulam.

The learned counsel for 6th, 10th, 19th and 20th respondents have filed Status Report after serving copy to the learned counsel appearing on the other side which are taken on record.

Post this application on 16.10.2017

....., JM
(Justice Dr.P.Jyothimani)

.....EM
(Shri P.S. Rao)